

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1941

ANSWERED ON:05.12.2006

DEEMED UNIVERSITIES

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government had appointed a Committee to study the status of deemed universities as reported in the Hindu dated September 25, 2006;
- (b) if so, whether the said Committee has submitted its report;
- (c) if so, the finding thereof;
- (d) whether the Government has now permitted the deemed universities to use the word university with their name;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) to (f): Institutions are declared deemed-to-be- universities by the Central Government on the recommendation of the University Grants Commission (UGC) under Section 3 of the UGC Act, 1956. The UGC constituted a Committee comprising the Chairman, UGC, Chairman, All India Council for Technical Education (AICTE) and Secretary, Department of Secondary and Higher Education, Ministry of Human Resource Development to examine various issues relating to the institutions seeking status of 'Deemed-to-be-University'. The three- member Committee made the following recommendations to the UGC:

(i) The existing guidelines requiring creation of separate and dedicated trust or society for managing the affairs of the 'Deemed-to-be-Universities' will continue to be followed. The Commission would reserve the right to give exemptions from such requirement after satisfying itself of certain aspects like management of the institutions, maintenance of separate financial accounts, audit of accounts, transfer of assets to the UGC in the event of winding up of the institution, etc. The Commission should keep the interest of the student community, as paramount.

(ii) The 'Deemed-to-be-University' would not need to take prior permission for starting general courses i.e. basic sciences, social sciences and humanities. Even in the case of professional courses, the Committee recommended that no prior approval of the UGC need be required. The 'Deemed-to-be-University' would, however, be required to maintain norms and standard laid down by the respective professional Councils which would be open to verification by the UGC and the relevant Council.

(iii) In the case of institutions to be included under the ambit of existing 'Deemed-to-be-University', the Committee reiterated the arrangement as explained in para

(ii) above. However, in the interest of the students, faculty, employees and the standard of education some additional conditions need be imposed.

(iv) There may be no objection to the use of the word 'university' by the institutions of Deemed-to-be- University. A distinction is to be made between the public universities established by the executive charter and the universities established by legislature, Central or State.

UGC has since issued requisite notifications in regard to the said recommendations.